

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 201
IB-723/ND/2021
RA-03/2024

IN THE MATTER OF:

Shinjani Aggarwal & Ors.

... **Applicant/Petitioner**

Versus

Vipul Ltd.

...

Respondent

Under Section: 7 of IBC, 2016

Order delivered on 18.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Akshat Bajpai, Adv. Shobhit Trehan

For the Respondent : Adv. Sumesh Dhawan, Adv. Vatsala Kak, Adv.
Shaurya Shyam

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

RA-03/2024: As prayed by the Ld. Counsel appearing for the Applicant, 02 weeks' time is granted for filing Rejoinder to RA.

Mr. Sumesh Dhawan, Ld. Counsel appearing for the CD submitted that pursuant to the Settlement talks between the parties, the CD has already paid Rs. 6 Crores to the Creditor i.e. Shinjani Agarwal & Ors. He also seeks an opportunity to file an additional affidavit to bring on record the factual development regarding the settlement. The Counsel appearing for the Applicant also seeks an opportunity to take instructions from the Financial Creditor before making further submissions in the matter. At the request made by the Ld. Counsels for the parties, the hearing is deferred to 30.05.2024. The CP-(IB)/723/ND/2021 has already been disposed of and it is only the RA-03/2024 which is pending. In future cause list, the particulars of the matter should be properly displayed.

List the matter on 30.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)